
(2021) 09 DEL CK 0086

In the Delhi High Court

Case No : Original Miscellaneous Petition (E) (COMM.) No. 7 Of 2021

Anshul Arora Through Her Power Of Attorney Holder Ankur Arora APPELLANT

Vs

Welcome India Visit Private Limited Through Its Director Raj Rathore RESPONDENT

Date of Decision : 14-09-2021

Acts Referred:

Arbitration And Conciliation Act, 1996 — Section 27

Citation : (2021) 09 DEL CK 0086

Hon'ble Judges : C. Hari Shankar, J

Bench : Single Bench

Advocate : Damini Chawla

Final Decision : Allowed

Judgement

C. Hari Shankar, J

1. Notice has been served on the respondent by e-mail. Ms. Chawla, learned Counsel for the petitioner points out that the respondent remained unrepresented even during the arbitral proceedings.

2. As the issue in controversy is short, I have heard Ms. Chawla for the petitioner.

3. This is a petition under Section 27 of the Arbitration and Conciliation Act, 1996 for issuance of summons to the Branch Manager, Kotak Mahindra Bank Ltd., Branch Office at C-78, Malviya Nagar, New Delhi-110017, to appear as a witness before the Learned Sole Arbitrator in arbitration proceeding bearing no. 1/2021 (Anshul Arora v. Welcome India Visit Private Ltd.) with the original of the bank statement of the petitioner for the period 1st June, 2020 to 5th July, 2020, a copy of which has been filed at page 27 of the documents accompanying this petition. The said copy, as filed with the petition, shall be treated as an annexure to this order.

4. The requisite order of the learned Arbitrator, dated 9th August, 2021, has been filed at page 23 of the documents filed with the petition.
5. Accordingly, the Branch Manager of the Kotak Mahindra Bank Ltd. Branch at C-78, Malviya Nagar, New Delhi-110017 is directed to be present during the hearing, which is taking place virtually before the learned Arbitrator, with the original of the aforesaid document at 11.30 a.m. on 7th October, 2021.
6. The petition stands allowed in the aforesaid terms.